

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 02nd day of September, 2004.

Original Application No. 169 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Suresh Prasad Yadav S/o Late Narayan Yadav
R/o Mohalla- Pili Kothi, Post- Ganesh Ganj,
Distt. Mirzapur.

.....Applicant

Counsel for the applicant :- Sri Rajeshwar Yadav

V E R S U S

1. Union of India through the General Manager,
North Central Railway, Allahabad.
2. The Divisional Railway Manager,
North Central Railway, Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.K. Roy

O R D E R

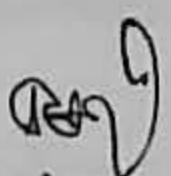
The applicant's claim for compassionate appointment was considered by the respondents and he was found medically fit for appointment to category 'C-2' though he was unfit for appointment to categories 'A-1' and 'C-1'. Accordingly by letter dated 20.02.2002 (Annexure- 8) the applicant was called upon/give his consent for compassionate appointment in any of the division referred to in the letter. The applicant gave his consent for compassionate appointment in Ambala, Lucknow and Moradabad Divisions on 24.05.2002. These divisions are amongst the divisions for which the applicant was required to give his option for compassionate appointment. The ^{submissions} ~~grievances~~ of the applicant

(RJ)

is that the respondents be directed to issue appointment order on compassionate grounds accordingly in any of the division in which he has given his option within stipulated period.

2. Accordingly the O.A is allowed with direction to the respondents to issue appointment order in favour of the applicant on compassionate grounds in any of the divisions of his choice indicated in letter dated 24.05.2002 in response to official letter dated 20.02.2002 (Annexure- 8) within a period of three months from the date of communication of this order.

3. There will be no order as to costs.


Vice-Chairman.

/Anand/